

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 328 of 2019

IN THE MATTER OF:

Pralhad Govindrao Salunke Patil **...Appellant**

Vs

Cosmos Co-Operative Bank Ltd. & Anr. **....Respondents**

Present:

For Appellant: Mr. Sujit Lahoty and Mr. Divyanshu Rai,
Advocates

For Respondents: Mr. Ninad Laud, Mr. Sahil Tagotra and Mr. Ivo
D'Costa, Advocates

ORDER

13.08.2019 Mr. Sujit Lahoty and Mr. Divyanshu Rai, Advocates appearing on behalf of the Appellant submit that they have been asked by their senior Counsel to withdraw the appeal. Learned Counsel for the Respondent has no objection to the same.

The prayer is allowed. The appeal stands withdrawn without giving any liberty to the parties to challenge the same very impugned order.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)